

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

20

Date of decision 16.10.96

O.A. No. 1408/94

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Sh. Gopal Kishan,
S/o Shri Gela Ram,
R/o 605, Asia House,
New Delhi.

2. Smt. Chandra Kala,
W/o Shri Gopal Kishan,
R/o 605, Asia House, New Delhi.

... Applicants

(By Advocate Shri A.K.Behera)

Vs.

1. Union of India through Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.

2. The Director,
Directorate of Estates,
M/O Urban Development,
Nirman Bhawan, N/Delhi.

3. Estate Officer and Assistant Director
of Estates,
Directorate of Estates, Nirman
Bhawan, New Delhi.

4. Joint Secretary (Allot./PWD)
National Capital Territory of Delhi,
Land & Building Department/P.W.D.
Vikas Bhawan, New Delhi.

... Respondents

(By Advocate Shri B.Lall)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard.

Shri B.Lall, learned counsel for the respondents
had also submitted on 8.10.1996, which he reiterates again
today that the applicant has already vacated the premises.
In the circumstances he further submits that this O.A. has
become infructuous. Shri A.K.Behera, learned counsel submits
that he has no instructions in the matter. However, he
submits that if this is the position, this O.A. may be
dismissed as having become infructuous.

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(21)

In view of the above, this O.A. is dismissed as
having become infructuous.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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